

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-2', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
(THROUGH VIDEO CONFERENCING)**

ITA No.8378/Del/2019  
Assessment Year: 2011-12

<b>Ritu Bansal C-88, Lajpat Nagar-II New Delhi PAN No. ABMPA6554E (APPELLANT)</b>	<b>Vs</b>	<b>ACIT Circle – 61 (1) New Delhi (RESPONDENT)</b>
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Appellant by	None
Respondent by	Sh. Farhat Khan, Sr. DR.

Date of hearing:	25/02/2021
Date of Pronouncement:	25/02/2021

**ORDER**

**PER N. K. BILLAIYA, AM:**

This appeal filed by the assessee is preferred against the order of the CIT(A)-20, New Delhi, dated 09.08.2019 pertaining to A.Y. 2011-12.

2. Vide letter dated 05.02.2021 the appellant sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Scheme,2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 25.02.2021.

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

\*NEHA\*

Date:-25.02.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
**(N. K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
 ITAT NEW DELHI

Date of dictation	25.02.2021
Date on which the typed draft is placed before the dictating Member	25.02.2021
Date on which the typed draft is placed before the Other member	25.02.2021
Date on which the approved draft comes to the Sr.PS/PS	25.02.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	25.02.2021
Date on which the fair order comes back to the Sr. PS/ PS	25.02.2021
Date on which the final order is uploaded on the website of ITAT	25.02.2021
Date on which the file goes to the Bench Clerk	25.02.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	